

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-153/ND/2017

In the matter of :

Deepak Arora

.. PETITIONER

Vs.

Registrar of Companies

... RESPONDENT

SECTION :

Under Section 252 (1)

Order delivered on 13.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

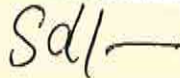
DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant : -

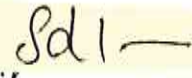
For the Respondent/Corporate Debtor : : -

ORDER

Due to paucity of time, the matter was not able to be taken up and hence, the matter is adjourned to 05.12.2017.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit